(2021) 05 SEBI CK 0174

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 168, 169, 307, 518 Of 2021, Appeal No.111 Of 2021

Dipen Kumar Sen APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 21-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0174

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Soham Bandyopadhyay, Abhilash Chatterjee, Manish Chhangani, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. Two weeks time is allowed to the respondent to file a reply to the memorandum of appeal enclosing the documents showing that the appellant was

served with the show cause notice and that he had filed a reply. List on June 16, 2021.

2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken

up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.